

THE INCOME TAX APPELLATE TRIBUNAL
"K" Bench, Mumbai
Shri B.R. Baskaran (AM) & Shri Rahul Chaudhary (JM)

I.T.A. No. 7631/Mum/2013 (A.Y. 2009-10)

M/s. IOT Infrastructure & Energy Services Limited (formerly known as Indian Oiltanking Limited) 103, Spectra, Hiranandani Business Park, Powai Mumbai-400 076. PAN : AAAC16794E (Appellant)	Vs.	Addl. CIT, Circle 10(3) Mumbai. (Respondent)
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Assessee by	Ms. Vasanti B. Patel
Department by	Dr. Yogesh Kamat
Date of Hearing	20.06.2022
Date of Pronouncement	20.06.2022

ORDER

Per B.R.Baskaran (AM) :-

The assessee has filed this appeal challenging the assessment order dated 30.10.2013 passed by the Assessing Officer for A.Y. 2009-10 under section 143(3) read with section 144C(13) of the I.T. Act in pursuance of direction given by learned Dispute Resolution Panel.

2. At the time of hearing learned counsel appearing for the assessee submitted that the assessee is withdrawing this appeal as it has settled the issue under Vivad Se Vishwas Act 2001.

3. We have heard learned Departmental Representative. In view of the fact narrated by learned AR, we allow the assessee to withdraw the appeal.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 20.06.2022.

Sd/-
(RAHUL CHAUDHARY)
JUDICIAL MEMBER

Sd/-
(B.R. BASKARAN)
ACCOUNTANT MEMBER

Mumbai; Dated : 20/06/2022

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai

PS